

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

Original Application No: 1244/93

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DATE OF DECISION 3.1.94

Shri Ramanuj Chaudhary Petitioner

Shri B.S. Ashokan Advocate for the Petitioners

Versus

Secretary, Govt. of India Respondent  
Min. of Environment & Forests,  
New Delhi and others.

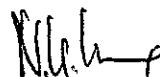
Shri G.K. Neelkanth Advocate for the Respondent(s)

CORAM:

The Hon'ble Shri N.K. Verma, Member (A)

The Hon'ble ~~Shri~~ Smt. Lakshmi Swaminathan, Member (J)

1. whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships ish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

  
(N.K. Verma)  
Member (A)

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

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Original Application No.1244/93

Shri Ramanuj Chaudhary

... Applicant.

V/s.

Secretary  
Govt. of India  
Ministry of Environment &  
Forests, New Delhi

Secretary (Forests)  
Revenue and Forests Department,  
Government of Maharashtra,  
Mantralya Bombay.

Principal  
Chief Conservator of Forests,  
Civil Line,  
Nagpur.

Chief Secretary  
Govt. of Maharashtra  
Mantralya, Bombay.

Shri Ashok D. Shejale,  
Regional Manager,  
C/o F.D.C.M. Limited,  
Nagpur.

... Respondents.

CORAM: Hon'ble Shri N.K. Verma, Member (A)

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Appearance:

Shri E.S. Ashokan, counsel  
for the applicant.

Shri G.K. Neelkanth counsel  
for respondent No. 2 to 4.

ORAL JUDGEMENT.

Dated: 3.1.94

{ Per Shri N.K. Verma, Member (A) }

A reply has been filed by respondent No. 2  
to 4. No reply has been filed by respondent No. 1. It was  
clarified that respondent No. 1 was not relevant.

The matter was heard. The applicant has not  
exhausted the available remedies of making representation  
to respondent No. 1 i.e. Government of India which is the  
final authority for making promotions to the post of  
Conservator of Forests

More over the promotion is not a right of the applicant and no civil injury has been caused to him by denying him the promotion. In view of this the application has no merit at this stage and is therefore dismissed.

No order as to costs.

*Lakshmi Swaminathan*  
(Lakshmi Swaminathan)

Member (J)

*N.K. Verma*  
(N.K. Verma)  
Member (A)

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